

WP(C)No. 118 of 2013

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri ML Gope, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the  
respondents.

Affidavit-in-opposition has been filed on behalf of  
respondents No. 1 to 4, and respondent No. 6. Same be  
taken on record.

Learned counsel for the petitioner prays for and is  
allowed four weeks' time to file rejoinder affidavit.

List after four weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

Caveat Petn No. 33 of 2014

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

None present for the caveator.

Appellants are directed to get a copy of the writ  
appeal served on the respondents.

Caveat Petition stands discharged.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

Crl Appeal No. 2 of 2014

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Ms K Chisa, Advocate, present for the appellant.

Shri S Sen Gupta, Advocate, present for the  
respondents.

This is an admitted appeal, in which the lower  
Court's record has been received.

Registry is directed to prepare the paper book.

List for hearing after paper book is ready.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

MC No. 1 of 2014  
IN WA No. 1 of 2014

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 1 of 2014.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

MC No. 2 of 2014  
IN WA No. 2 of 2014

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 2 of 2014.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

MC No. 151 of 2013  
IN WP(C) No. 117 of 2013

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 117 of  
2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

MC No. 152 of 2013  
IN WP(C) No. 118 of 2013

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 118 of  
2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

MC No. 283 of 2011  
IN WA No. 31 of 2011

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 31 of 2011.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14



MC No. 364 of 2013  
IN WP(C) No. 324 of 2013

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WP(C)No. 324 of  
2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

PIL No. 7 of 2012

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Smti A Kharshiing, petitioner, present in person.

Dr. BP Todi, Addl. Advocate General, Meghalaya,  
assisted by Shri KP Bhattacharjee, Advocate, present for  
respondents No. 1, 2, 3, 5 and 6.

Shri H Kharmih, Advocate, present for respondent  
No. 4.

Shri HS Thangkhiew, Senior Advocate, assisted by  
Shri N Mozika, Advocate, present for respondent No. 7.

Learned counsel for respondent No. 4 prays for and  
is allowed further one week's time to file counter affidavit.

List on 07.04.2014 for hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

WA No. 1 of 2014  
IN WP(C)No. 47 of 2013

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri MZ Ahmed, Senior Advocate, assisted by Mrs B  
Dutta, Advocate, present for the appellants.

Heard.

This writ appeal is directed against the judgment  
and order dated 26.11.2013 passed in WP(C)No. 47 of  
2013, whereby learned Single Judge has allowed the writ  
petition and quashed the notice of demand of  
compensation amounting to Rs. 74,24,699.91p. made by  
the appellants for breach of contract.

Admit the appeal.

Issue notices to the respondents.

List this appeal for hearing after four weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

WA No. 2 of 2014  
IN WP(C)No. 243 of 2012

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri MZ Ahmed, Senior Advocate, assisted by Mrs B Dutta, Advocate, present for the appellants.

Heard.

This writ appeal is directed against the judgment and order dated 26.11.2013 passed in WP(C)No. 47 of 2013, whereby learned Single Judge has set aside the demand notice issued by the appellants for compensation amounting to Rs. 57,09,500/-, for breach of contract.

Admit the appeal.

Issue notices to the respondents.

List this appeal for hearing after four weeks along with WA No. 1 of 2014.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

WA No. 2 of 2008  
IN WP(C)No. 271 of 2004

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri L Khyriem,  
counsel for the appellant. List on 26.03.2014 for hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

WA No. 6 of 2011

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this writ appeal along with WA No. 49 of 2010.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

WA No. 9 of 2014

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

None present for the appellants.

Shri VGK Kynta, Senior Advocate, present for the  
respondents.

List this appeal after three weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

WA No. 31 of 2011

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms R Dutta, counsel for  
the respondents. List in the next week along with WA No.  
23 of 2012.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14



WA No. 41 of 2011  
IN WP(C)No. 352 of 2010

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri R Gurung, counsel  
for the respondents. List in the next week for hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

WA No. 49 of 2010

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri S Chackraborty,  
counsel for respondent No. 1. List in the next week for  
hearing.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

WP(C)No. 94 of 2013

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri S Dey, counsel for  
the petitioner. List after four weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

WP(C)No. 117 of 2013

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri ML Gope, Advocate, present for the petitioner.

Smti T Yangi, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 1 to 4, and respondent No. 6. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed four weeks' time to file rejoinder affidavit.

List after four weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

WP(C)No. 324 of 2013

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri K Paul, Advocate, present for the petitioner.

Shri AH Hazarika, Advocate, present for  
respondents.

Adjourned at the request of the learned counsel for  
the respondents. List after two weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14

WP(C)No. 201 of 2013

21.03.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Ms SG Momin, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for  
respondents No. 2 to 4.

Shri PN Nongbri, Advocate, present for respondent  
No. 5.

Learned counsel for the respondents pray for and  
are allowed further four weeks' time to file counter  
affidavits.

List after four weeks.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
21.03.14